

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/7122/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Sharmila Bhuyan,
District and Sessions Judge, Nalbari,.

Dated Guwahati the 29th November, 2019.

Sub: **Earned leave with station leave permission.**

Ref:- Your letter No. DJNB/5935 Date 27.11.2019

Madam,

With reference to the above, I am directed to inform you that your prayer for earned leave for 9 (nine) days w.e.f. 02.01.2020 to 10.01.2020 (prefixing from 24.12.2019 to 01.01.2020 being holidays due to Christmas, winter vacation & New year's Day and suffixing 11.01.2020 to 16.01.2020 being holidays due to 2nd Saturday, Sunday & Magh Bihu/Tusu Puja), along with station leave permission w.e.f. the evening of 23.12.2019 till the morning of 17.01.2020, has been granted/rejected. Further, you are requested to hand over charge to the Civil Judge and Assistant Sessions Judge, Nalbari and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

7124
Memo NO.HC.VII-119/2001/7123/A, dated 29.11.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. ✓ The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rohar